

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

Company Appeal No. 04/(MAH)/2015  
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2016


NAME OF THE PARTIES: Mr. Nowroz Fali Jilla  
V/s.  
M/s. Tata Power Company Ltd.

SECTION OF THE COMPANIES ACT: 58 of the Companies Act, 1956.

S. No.      NAME      DESIGNATION      SIGNATURE

① Praveesh J. Gado Partner

Ms. Dharmika +  
Partners  
Adv. R1 & 2



② L.M. JENKINS Advocate  
for LMJ LAW PRACTICE for Petitioner

Maria Jenkins

Common Order

Company Appeal Nos. 03, 04, 05 & 07/58/CLB/MB/MAH/2015

In Company Petitions 03/2015, 04/2015, 05/2015 & 07/2015, the Counsel appearing on behalf of R1 & R2 has categorically stated that they will find an amicable settlement with the Petitioner provided the matter is posted to some other date. At request of the Respondent counsel, list this matter for reporting Settlement on 4.1.2017.

sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)

sd/-

V. NALLASENAPATHY  
Member (Technical)